

ITEM NO.19

COURT NO.9

SECTION II-C

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 43733/2025**

[Arising out of impugned final judgment and order dated 12-08-2024 in CRLP No. 14351/2024 12-08-2024 in CRLP No. 14354/2024 12-08-2024 in CRLP No. 14359/2024 12-08-2024 in CRLP No. 14362/2024 12-08-2024 in CRLP No. 14366/2024 passed by the High Court of Judicature at Madras]

DEPUTY DIRECTOR -IV(I/C)

Petitioner(s)

VERSUS

THIRU. ANINDYA DUTTA

Respondent(s)

IA No. 238077/2025 - CONDONATION OF DELAY IN FILING

IA No. 238080/2025 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS

IA No. 238076/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 26-09-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :Mr. Amit Anand Tiwari, Sr. A.A.G.  
Mr. Sabarish Subramanian, AOR  
Mr. K.s.badhrinathan, Adv.  
Ms. Saushriya Havelia, Adv.  
Mr. Vishnu Unnikrishnan, Adv.  
Ms. Jahnvi Taneja, Adv.  
Ms. Tanvi Anand, Adv.  
Mr. Veshal Tyagi, Adv.  
Ms. Arpitha Anna Mathew, Adv.  
Ms. Vatsala Chandra Chaturvedi, Adv.  
Mr. Pranjal Mishra, Adv.  
Ms. Aashigaa Pravaagini, Adv.  
Mr. Danish Saifi, Adv.

For Respondent(s) :

**UPON hearing the counsel the Court made the following**  
**O R D E R**

1. The special leave petitions have been filed 269 days beyond the period of limitation.

2. Cause shown for condonation of delay is not sufficient. The application for condonation of delay to file the special leave petitions stand rejected.
3. Consequently, the special leave petitions are dismissed as time-barred.
4. Pending interlocutory application(s), if any, shall stand disposed of.

**(JATINDER KAUR)**  
**P.S. to REGISTRAR**

**(SUDHIR KUMAR SHARMA)**  
**COURT MASTER (NSH)**